

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
LOK SABHA
UNSTARRED QUESTION NO.4568
TO BE ANSWERED ON MONDAY, THE 22ND JULY, 2019
31, ASHADHA 1941 (SAKA)**

AMENDMENT TO INCOME TAX ACT

4568. SHRIMATI RATHVA GITABEN VAJESINGBHAI:

Will the Minister of **FINANCE** be pleased to state:-

- (a) whether the Union Government has received any proposals from various States to amend section 2(15) of the Income Tax Act, 1961 to exclude the State Maritime Boards from the purview of the Income Tax Act, 1961 due to constraints for development of port infrastructure in the country;
- (b) if so, the details thereof along with their status; and
- (c) the time by which the Government will make necessary amendment in the Income Tax Act, 1961 for making change in the taxation pattern to exclude State Maritime Boards and Port authorities from Income Tax?

ANSWER

**MINISTER OF STATE IN MINISTRY OF FINANCE
(SHRI ANURAG SINGH THAKUR)**

(a)to(c): Yes sir. Various representations have been received requesting for grant of exemption from income-tax in respect of income of the Maritime Boards during the past years.

These representations have been examined during the respective budgetary exercises. However, due to stated policy of the Government of phasing out of exemptions and deductions with moderate tax rate regime, as also due to narrow fiscal space, these requests were not accepted to.

Further, to avail benefit of exemption from tax, a body or authority or Board or Trust or Commission constituted by Central Government or State Government, or established or constituted by or under a Central, State or Provincial Act may seek notification under section 10(46) of the Income-tax Act, 1961 subject to fulfillment of other conditions mentioned in the section; in respect of its specified income.
